

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

HYDERABAD BENCH : AT HYDERABAD

DA 611/94.

Dt. of Order: 31-5-94.

T.Divakar Babu

...Applicant

Vs.

1. The Superintendent of Post Offices,  
Anantpur Division, Anantpur.

2. Post Master General, AP Southern  
Region, Kurnool-5.

...Respondents

Counsel for the Applicant : Shri Krishna Devan

Counsel for the Respondents : Shri N.R.Devraj, Sr.CGSC

CORAM:

THE HON'BLE SHRI A.B.GORTHI : MEMBER (A)

....2.

Jst Pux  
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(ORDER PASSED BY HON'BLE SHRI A.B.GORTHI, MEMBER (A)).

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In this application the relief claimed by the applicant is for declaration that he is entitled to Productivity Link Bonus (P.L.Bonus) at the rate applicable to the regular Postal Assistants from 19-3-83 to 8-3-89 and to direct the Respondents to pay the same to him.

2. The applicant was selected for appointment as Postal Assistant but was initially offered appointment as Reserve Trained Pool Postal Assistant (RTPPA). He worked in that assignment from 19-3-83 to 23-6-89 after having undergone the required job orientation training. On 24-6-89 he was given regular postal appointment. The applicant claims that he having worked for more than 240 days in each year during the period of 1983 to 1989 he is entitled to P.L.Bonus at the rate as is applicable to regular Postal Assistants.

3. Heard learned counsel for both the parties.

Mr.Krishna Devan, learned counsel for the applicant has drawn our attention to a judgement of the Ernakulam Bench of the Tribunal in a similar matter. In that case it was held that RTP Postal Assistants who put in 240 days of service in each year ending 31st March would be entitled to P.L.Bonus. It was further held that the amount of P.L. Bonus would be based on their average monthly emoluments

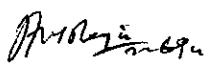
determined by dividing the total emoluments for each accounting year of eligibility by 12 and subject to other conditions of the scheme prescribed from time to time.

4. Shri N.R.Devraj, learned standing counsel for the Respondents has drawn my attention to the counter affidavit filed by the Respondents in O.A.968/93. The various averments made in the said counter are similar to those which came up for consideration before the Ernakulam Bench of the Tribunal in OA 171/89. As the applicant herein is similarly situated as the applicants in the case (OA 171/89) decided by the Ernakulam Bench of the Tribunal we see no reason why the applicant should not be given similar benefit.

5. Consequently we allow this O.A. at the admission stage itself with a direction to the Respondents to grant to the applicant the same benefits as granted by the Ernakulam Bench of the Tribunal in the aforesigned case. The Respondents shall comply with this order within a period of 3 months from the date of communication of this order. No order as to costs.

  
(A.B.GORTHI)  
Member (A)

Dt. 31st May, 1994.  
Dictated in Open Court.

  
Deputy Registrar (J)CC

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To

1. The Superintendent of Post Offices,  
Anantapur Division, Anantapur.
2. The Postmaster General, A.P. Southern Region, Kurnool-5.
3. One copy to Mr.Krishna Devan, Advocate, CAT.Hyd.
4. One copy to Mr.N.R.Devraj, Sr.CGSC.CAT.Hyd.
5. One copy to Library, CAT.Hyd.
6. One spare copy.

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25/6/94

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COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH AT HYDERABAD.

THE HON'BLE MR.JUSTICE V.NEELADRI RAO  
VICE CHAIRMAN

AND  
THE HON'BLE MR.A.B.GURTHI : MEMBER(A)

AND

THE HON'BLE MR.T.CHANDRASEKHAR REDDY  
MEMBER(CUDL)

AND

THE HON'BLE MR.V.RANGARAJAN : MEMBER(A)

Dated: 31/5/1994.

ORDER/JUDGMENT:

M.A./R.A/C.A. No.

in

O.A.No.

6u/94

T.A.No.

(W.P.)

Admitted and Interim Directions  
Issued.

Allowed of admission stage

Disposed of with directions  
Dismissed.

Dismissed as withdrawn.

Dismissed for default.

Rejected/Ordered.

No order as to costs.

pvm

